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SHRI M. MANJURAN: Are Trade Union activities governed by the Trade Union Act or by any other Act under which the District Magistrate can issue circulars about Trade Union activities?

SHRI ABID ALI: Trade Union activities certainly should be conducted according to law. These instructions did not violate the provisions of the Trade Union Act. This particular instance is not concerned with Trade Union activities.

SHRI M. MANJURAN: Is it not interference with lawful Trade Union activities?

Shri V. V. GIRI: This matter has nothing to do with Trade Union activities. There has been a sort of misrepresentation on the part of the Union to these people by saying that they would like to have some pooja collections while actually the collections have been made for trade union activities. That is the differentiation.

SHRI K. C. GEORGE: Is the hon. Minister aware that the planters are taking advantage of this order.

SHRI V. V. GIRI: I hope not, and I shall see that they do not.

Shri B. GUPTA: May I know what steps were taken to consult the representatives of the Trade Union?

SHRI ABID ALI: There was no question of consultation.

HYDERABAD GOLD MINES

- *262. DR. R. B. GOUR: Will the Minister for LABOUR be pleased to state:
- (a) the total number of employees in the Hyderabad Gold Mines, Hutti, in Raichur District (Hyderabad State);
- (b) the total number of quarters provided for the employees and the floor space of each type of quarters;

- (c) the minimum and the maximum numbers of individual families sharing one quarter;
- (d) the number of those living without any housing facilities;
- (e) whether Government have prepared any scheme for providing proper facilities for housing the Hutti Mine employees; and
- (f) if the answer to part (e) be in the affirmative, what steps Government have taken to implement this scheme?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) 1162.

- (b), (c) and (d). Information is being collected and will be placed on the Table of the House in due course.
 - (e) No.
 - (f) Does not arise.

SHRI V. V. GIRI: Sir, I suggest all the three questions Nos. 262, 263 and 264 can be answered together. All these are connected questions.

Mr. CHAIRMAN: Yes.

HYDERABAD GOLD MINE LABOUR UNION

- *263. DR. R. B. GOUR: Will the Minister for LABOUR be pleased to state:
- (a) whether the Hyderabad Gold Mine Labour Union, Hutti, Raichur District, Hyderabad State, was accorded recognition by the employers;
- (b) whether the said recognition has recently been withdrawn;
- (c) if the answer to part (b) be in the affirmative, what were the grounds for withdrawing the said recognition;
- (d) what steps Government propose to take to secure the restoration of the recognition to this Union;
- (e) whether the said Union submitted to Government a memorandum of employees' demands in August, 1952?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) to (d). The information is being collected. I may add that recognition of Unions is at present not subject to statutory regulation.

(e) No.

Management of Hyderabad Gold Mines

*264. Dr. R. B. GOUR: Will the Minister for LABOUR be pleased to state:

- (a) whether the management of the Hyderabad Gold Mines had recently closed the mines;
- (b) if so, how long this closure did last;
- (c) whether all the employees have been taken back to work on the reopening of the mines;
- (d) whether any employees were refused to be taken back to work; if so, why; and
- (e) whether Government propose to secure to the employees compensation for the loss they incurred on account of this closure and the reinstatement of those who have not yet been taken back?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). There was a lockout from the 15th October to the 11th November 1952.

- (c) and (d). Information is being collected.
- (e) The matter will be considered on receipt of the information called for

DR. R. B. GOUR: May I know whether any memorandum has been sent to the hon. Minister? Does he know about it?

SHRI ABID ALI: No, Sir.

MR. CHAIRMAN: He has got copy of it.

SHRI ABID ALI: But not the acknowledgment.

DR. R. B. GOUR: I will have to produce the Registration Certificate.

MR. CHAIRMAN: Any other questions on 262, 263 and 264?

DR. R. B. GOUR: Is the hon. Minister aware that the Government of India has already got a scheme of housing for gold mines and that the Government of Hyderabad has got an alternative scheme and that both the schemes are not implemented?

SHRI V. V. GIRI: It does not apply to these gold mines. It applies only to coal mines.

DR. R. B. GOUR: Is the hon. Minister aware that the Finance Minister of Hyderabad, who is also the Chairman of the Board of Directors concurrently because the Government of Hyderabad possesses 80 per cent. of the shares of these mines, visited the mines and has already agreed that the housing condition is very bad and that suitable houses must be supplied?

SHRI V. V. GIRI: I take the information from the hon. Member.

DR. R. B. GOUR: Sir, this is a Central subject—labour relations—and how is it that the hon. Minister says that he has got no information on this subject?

SHRI V. V. GIRI: So far as the gold mines are concerned, it does not come under this and so far as the coal mines are concerned, we are dealing with them as regards housing.

SHRI H. P. SAKSENA: With regard to Question No. 264, I would like the hon. Minister to let us know if they are contemplating to find a diviner of gold like the diviner of pani in Rajasthan?

SHRI V. V. GIRI: No, Sir.

DR. R. B. GOUR: Does the Government know that 51 workers had

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